

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 449/TT/2020**

- Subject** : Petition for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period in respect of four assets under “Transmission System associated with Rampur HEP” in the Northern Region
- Date of Hearing** : 6.4.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties Present** : Shri R. B. Sharma, Advocate, BRPL  
Shri Sachin Dubey, Advocate, BYPL  
Shri S. S. Raju, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Rastogi, PGCIL  
Shri A. K. Verma, PGCIL  
Ms. Megha Bajpayee, BRPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of the following assets under “Transmission System associated with Rampur HEP” in the Northern Region:

- i) Asset-I: LILO of Patiala-Hissar line at Kaithal Sub-station along with associated bays;
- ii) Asset-II: 400 kV D/C Patiala-Ludhiana Transmission Line along with associated bays at Patiala and Ludhiana Sub-station;
- iii) Asset-III: LILO of 1<sup>st</sup> Circuit of 400 kV D/C Nathpa Jhakri-Nalagarh (Triple Snowbird) Line at Rampur; and
- iv) Asset IV: LILO of 2<sup>nd</sup> ckt. of 400 kV Natpha Jhakri-Nalagarh (Triple Snowbird) line at Rampur.



3. The representative of the Petitioner further submitted as under:
  - a. Asset I, Asset II, Asset III and Asset IV were put to commercial operation on 1.9.2011, 1.10.2011, 1.3.2014 and 20.10.2014 respectively.
  - b. The Petitioner has claimed revised initial spares as per APTEL's judgement in Appeal No. 74 of 2017.
  - c. ACE has been claimed during 2014-19 tariff period due to balance and retention payment. The actual completion cost has increased due to compensation paid to owner of a house that is on the way of the line, which was not envisaged at the time of approval of RCE-1.
  - d. The reply to Technical Validation letter has been filed vide affidavit dated 2.12.2020. Revised Cost Estimate-II has also been submitted as a part of the reply to the Technical Validation letter.
  - e. No reply has been received from any of the Respondents.
4. The learned counsel for BRPL submitted that reply in the matter has not been filed. He raised the issue of admissibility of grossing up of income tax during the 2009-14 tariff period, competent authority to approve the Investment Approval including cost estimates, justification for cost over-run, accrual IDC, calculation of initial spares, tax on transmission business during 2014-19 tariff period, and suggestions on importance of introducing procedural guidelines in annual truing up of grossing up of income tax in tariff matters. He submitted that arguments advanced today in P. No. 101/TT/2020 may be considered.
5. After hearing the parties, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

